

**Before the Appellate Tribunal for Electricity**  
(Appellate Jurisdiction)

**Appeal no. 87 of 2013**

**Dated : 16<sup>th</sup> April, 2013**

**Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson**  
**Hon'ble Mr. Rakesh Nath, Technical Member**

**Neyveli Lignite Corporation Ltd. ...Appellant(s)**

**Versus**

**Tamil Nadu Electricity Board & Anr. ...Respondent(s)**

**Counsel for the Appellant(s): Mr. Rajat Nair**

**Counsel for the Respondent(s): Mr. E.R. Kumar**  
**Mr. Galav Sharma**

**ORDER**

It is pointed out by the Learned Counsel for the Applicant/Appellant that the same impugned order dated 19.12.2012 has been challenged in Appeal no. 52 of 2013 which has been admitted and is listed for hearing on 29.04.2013.

We have heard the Learned Counsel for the Applicant/Appellant.

**Admit.** Issue notice to all the Respondents returnable on 17.05.2013. Registry is also directed to serve notice. Dasti service is permitted.

Post the matter on **29.04.2013** along with Appeal no. 52 of 2013.

**(Rakesh Nath)**  
**Technical Member**  
mk/vt

**(Justice M. Karpaga Vinayagam)**  
**Chairperson**